

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order no. 1 issued
to applicant by Posts
and notice issued to
all the respondents by
Regd. A-D. Posts.

MS
8/9/03

Ads returned but
app./counter not
filed.

MS
27/1/04

Order dt. 28.1.2004

Learned Counsel for
the applicant is on
accommodation. Ads
returned after service
from all the respondents
who are absent and
no steps taken to
file any counter.

However, call on
27.2.2004 for filing
of counter.

28/1/04
REGISTRAR

App./Counter not filed.

MS
26/2/04

Registrar

2. ORDER DT. 4.9.2003.

Perused the O.A. Issue notice to
the Respondents calling upon them to file
counter within a period of six weeks.

Member (Judicial)

8.4.2004

Call on 12.4.2004 for final
disposal.

Vice-Chairman
Member (C)

12.4.04

None appeared for the applicant
when called. Shri R.C. Rathi, learned
standing counsel, by filing a
Memo dated 24.3.04 has brought
to the notice of the Tribunal the
fact that on the self-same cause
of action, the applicant has also
filed another O.A. bearing
No. 1172/02 and in the circum-
stances, Shri Rathi submitted
that the said O.A. should
be dismissed being not
maintainable.

Having regard to the submission
made by Shri Rathi we examined
both the OA Nos. 1172/02 and OA
No. 1017/02 and found both the
cases arise out of similar cause
of action. In view of this, we
dismiss O.A. 1172/02 not being
maintainable.

Vice-Chairman
Member (C)